

THE INDIAN PATENTS AND DESIGNS (AMENDMENT)
ACT, 1953

No. 55 OF 1953



[30th December, 1953]

An Act further to amend the Indian Patents and Designs
Act, 1911

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Indian Patents and Designs (Amendment) Act, 1953.

2. **Amendment of section 23CC, Act II of 1911.**—In section 23CC of the Indian Patents and Designs Act, 1911—

(a) in sub-section (1) and in sub-section (3), for the words “food or medicine”, wherever they occur, the words “food, medicine, insecticide, germicide or fungicide” shall be substituted;

(b) in sub-section (2), for the words “food, medicines” the words “food, medicines, insecticides, germicides, fungicides” shall be substituted;

(c) in sub-section (3), for the words “invention as a” the words “invention as” shall be substituted;

(d) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Where a patent other than a patent referred to in sub-section (1) is in force in respect of a substance or process for producing a substance and the Central Government is satisfied that it is expedient or necessary in the public interest that a licence under such a patent should be granted, the Central Government may, by notification in the Official Gazette, direct that the provisions of sub-section (1) and sub-section (2) respecting the grant of licences and settling of the terms thereof, in so far as they can be made applicable, shall apply to such a patent, and on the issue of such a notification the said provisions shall apply accordingly.”

Price annas 2 or 3d.